

Signals of Pakistani network companies working in Dharamshala

1209. SHRIMATI VIPLOVE THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that signals of three Pakistani network companies are working in Dharamshala (Himachal Pradesh) causing threat to security of Dharamshala and life of Dalai Lama;

(b) if so, the details thereof along with the reasons how the Pakistani network has got access into the Indian territory; and

(c) the steps taken by Government to address the problem?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Some spurious signals were found while carrying out testing in the area of Mcleodganj in Dharamshala (Himachal Pradesh) by the Department of Telecommunications. The source of signals could not be established and the matter is under the examination of the Department of Telecommunications.

Incidents of insurgencies and communal clashes during election time

1210. DR. T. N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has made any assessment with regard to the incidents of insurgencies and communal clashes in the country during election time;

(b) if so, the details thereof;

(c) whether Government has any specific communal riots preparedness for riot sensitive areas especially during pre and post election phase;

(d) if so, the details thereof; and

(e) the steps taken by Government to curb such cases in coordination with the States including setting up of Riot Control Units?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (e) Yes Sir, taking into account the prevailing overall law and order situation, assessments are made for the area(s) where elections are held, and extra State and CAPF forces are deployed accordingly.

Although “Public Order” and “Police” are State subjects as per the provisions of the Constitution of India and the responsibilities of maintaining law and order, including communal clashes, rest primarily with the respective State Governments, the Central Government assists the State Governments/Union Territory Administrations in a variety of ways like sharing of information, sending alert messages and advisories, sending Central Armed Police Forces including the composite Rapid Action Force, created specially to deal with communal situations, to the concerned State Governments on specific request.

Political leaders and associations indulging in hate speeches

1211. DR. T. N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the prominent political leaders including associations and outfits in the country indulging in hate speeches during the last five years and the current year;

(b) whether the existing criminal justice system has not stood the test of time in tackling the growing instances of religious intolerance;

(c) if so, the details and the response of Government thereto; and

(d) the steps taken by Government to stop people in freely attempting to commit acts promoting feelings of enmity or hatred between different classes of citizens of India, leading to public disorder and riots?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (d) ‘Public Order’ and ‘Police’ are State subjects as per the provisions of the Constitution of India. The responsibility of registration and prosecution of crime including those involving hate speeches, primarily rests with the respective State Governments. Details of data in this regard are not maintained centrally.

There are adequate provisions under the Indian Penal Code (IPC) which empower State Governments to deal with the offences relating to hate speeches.

To maintain communal harmony in the country, the Central Government assists the State Governments/Union Territory Administrations in a variety of ways like sharing of intelligence, sending alert messages, sending advisories, sending Central Armed Police Forces, including the composite Rapid Action Force created specially to deal with the communal situations, to the concerned State Governments on specific requests